

**GOVERNMENT OF INDIA
TEXTILES
LOK SABHA**

UNSTARRED QUESTION NO:4839
ANSWERED ON:09.12.2010
EPCS UNDER TEXTILE MINISTRY
Bais Shri Ramesh

Will the Minister of TEXTILES be pleased to state:

4839. SHRI RAMESH BAIS:

- (a) the different types of public information authorities for the purpose of RTI Act under the Ministry of Textiles;
- (b) the number of Export Promotion Councils (EPCs) functioning under the ministry;
- (c) whether these EPCs follow the RTI norms under RTI Act, 2005;
- (d) if so, the details of Public Information Officers (PIOs) and appellate authorities of each EPC functioning under the Textiles Ministry; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF TEXTILES (SMT. PANABAACA LAKSHMI)

- (a): Yes, Madam. All the Directors/Dy. Secretaries working in the Ministry of Textiles are designated as CPIOs for the work allotted to them. Similarly, the Joint Secretaries are designated as Appellate Authorities for the work allotted to them.
- (b): There are ten (10) Export Promotion councils in the Textile Sector viz. Apparel Export Promotion Council, Synthetic & Rayon Textiles Export Promotion Council, The Cotton Textiles Export Promotion Council, the Indian Silk Export Promotion Council, The Handloom Export Promotion Council, Export Promotion Council for Handicrafts, Wool & Woollen Export Promotion Council, Wool Industry Export Promotion Organisation, Powerloom Development & Export Promotion Council and Carpet Export Promotion Council.
- (c) to (e): The Export Promotion Councils have been providing information in respect of applications received by them under the RTI Act, 2005. However, one of the Textiles EPCs has contested the applicability of RTI Act in the Hon'ble High Court of Delhi, and the matter is sub-judice.